

Central Administrative Tribunal, Principal Bench  
NEW DELHI

O.A. No. 2240 of 1997

New Delhi, this the 29th day of July, 1998

Hon'ble Shri T.N. Bhat, Member (J)  
Hon'ble Shri S.P. Biswas, Member (A)

Shri Nawal Kishore Madhukar,  
s/o Sh. Moti Lal,  
r/o B-8/29, Sector 4, Rohini,  
New Delhi.

...Applicant

(By advocate: Shri P.L. Mimroth)

**Versus**

The Govt. of N.C.R. of Delhi through

1. Chief Secretary,  
Sham Nath Marg,  
Delhi.

2. Sr. Administrative Officer,  
Maulana Azad Medical College,  
New Delhi.

(By Advocate: Ms Jyotsana Kaushik through  
proxy counsel Sh. Ajesh Luthra)

3. Deputy Admn. Officer (H),  
Employees State Insurance Hospital,  
Basai Darapur, Ring Road,  
New Delhi.

4. Deputy Admn. Officer,  
Indira Gandhi ESI Hospital,  
Jhilmil Colony, Shahadra,  
Delhi.

....Respondents

(By Advocate:- Shri G.R. Nayyer)

**O R D E R (Oral)**

By Hon'ble Shri T.N. Bhat, Member (J)-

Pleadings in this case are complete and with the consent of the learned counsel for the parties, we have heard their arguments for final disposal of the O.A. at the admission stage itself.

Briefly stated, the grievance of the applicant is against non-counting of his service which he had put in with respondents No. 3 & 4 before joining respondents No. 1&2.

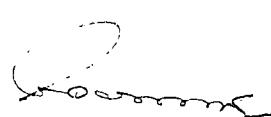
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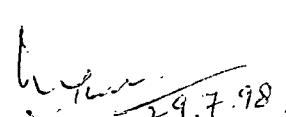
The applicant has made representations in this regard but no decision has so far been taken.

While on the one hand the learned counsel for respondents no. 1 & 2 states that a request had been made to respondents No. 3 & 4 to forward the service particulars of the applicant the same have not been received so far and, therefore, it has not been possible for respondents No. 1 & 2 to take a decision in the matter, On the other hand the learned counsel for the respondents No. 3 & 4 states that although the applicant had resigned from his post with respondent No. 3 & 4, these respondents had forwarded photo copies of the necessary documents to respondents No. 1 & 2. However, the same do not seem to have been received by respondents No. 1 & 2.

In view of the circumstances discussed above, we dispose of this O.A. with a direction to respondents No. 3 & 4 to forward necessary records relating to the service of the applicant to respondents No. 1 & 2 and respondents no. 1 & 2 shall take a decision in the matter within a period of two months after receiving the records from respondents No. 3 & 4. As regards respondents No. 3 & 4 they should forward the records within 45 days from the date of receipt of a copy of this order.

With the above order. the O.A. is disposed of, leaving the parties to bear their own costs.

  
(S.P. Biswas)  
Member (A)

  
( T.N. BHAT )  
Member (J)

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